(1) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1967-68.

(2) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1967-68 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-758/69]

ESTIMATES COMMITTEE

STATEMENT RE: REPLIES TO RECOMMENDATIONS

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to lay on the Table a Statement showing final replies to recommendations included in Chapter V of the Sixty-third Report of the Estimates Committee which were not furnished by Government in time for inclusion in the Report.

PUBLIC ACCOUNTS COMMITTEE

FORTY-FIFTH REPORT

SHRI M. R. MASANI (Rajkot) : I beg to present the Forty-fifth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-fourth Report on Wasteful Expenditure on Government Publications.

PUBLIC UNDERTAKINGS COMMITTEE

THIRTY-FIRST REPORT

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Thirty-first Report of the Committee on Public Undertakings on action taken by the Government on the recommendations contained in the Twenty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on the Head Office of Hindustan Steel Limited.

12·06 hrs.

MOTION: RE SUSPENSION OF RULE 338 IN RESPECT OF CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move the following :

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended".

MR. SPEAKER : Motion moved :

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended".

श्री श्रीचन्द गोयल (चण्डीगढ़) : अध्यक्ष महोदय,...

MR. SPEAKER: I thought he had spoken on that.

Shri Vajpayee had proposed some amendment.

श्री श्रीचन्द गोयल : अध्यक्ष महोदय, चूंकि आज यह विषय सुनिश्चित रूप में सदन के सामने आया है इसलिये मैं इसका विरोध करना चाहता हूं। नियम 338 सोच समझकर बनाया गया है कि जिस विषय को सदन ने एकबार एक सत्र में अस्वीकार किया हो तो उसको दुबारा उसी सत्र में अनुमति नहीं मिलनी चाहिये। मैं समझता हूं कि यदि कोई उचित और आवश्यक काम हो, देश की भलाई का कोई काम किया जा रहा हो, जिससे कि नियम का उल्लंघन होता हो तब नियम से छुट्टी दिलाई जाय, यह बात समझ में आ सकती है, परन्तु आज नियम से बच निकलने का अर्थ यह है कि देश के स्वतन्त्र होने के पश्चात् दो वर्षों के अन्दर सरदार पटेल ने जो काम किया उसको हम समाप्त करने जा रहे हैं। आज सारा देश इस सदन की तरफ देख रहा है कि आगे हम इस देश को छोटे-छोटे टुकड़ों में विभक्त करेंगे या देश के अन्दर एकता कायम करेंगे।

पिछली बार जब यह बिल हाउस में पास नहीं हो सका तब मैं समझता हूं कि सरकार जागरूक नहीं रही। सरकार का अपना दोष था। आजवह अपने दोषों से छुट्टी लेने के लिये फिर से सदन से इस बात की अनुमति ले,